

(d) if so, the amount thereof ?

The Deputy Minister of Defence (Sardar Majithia) : (a) Three.

(b) The proceedings of the General Court Martial are now under review by the Judge-Advocate General before submission to the Chief of the Army Staff.

(c) No, Sir.

(d) Does not arise.

Bank of Baghelkhand

*1428. **Shri A. C. Joshi :** Will the Minister of Finance be pleased to state:

(a) whether the Bank of Baghelkhand with its Head Office at Rewa is a State Bank as such or a shareholders' Bank;

(b) who manages and controls the Bank at present and under what authority;

(c) whether it is governed by Indian Companies Act;

(d) whether it is a fact that the shareholders of the Bank of Baghelkhand have been asked by the Bank authorities to take back their share money; and

(e) if so, the reasons therefor ?

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah) : (a) The construction of the Bank of Baghelkhand is regulated by Durbar Orders issued by the former Ruler of Rewa and orders made by the successor Governments. The shares of the Bank are held by Government for the time being and also by some private persons. The Ruler of Rewa had recognised the Bank at the State Bank but not in the sense that the entire capital had been provided by the State.

(b) Full powers in regard to the management and control of the Bank are vested in the Director General of the Bank. A Board of Management has been appointed by the Director General.

(c) The bank is not incorporated under and is not governed by the provisions of the Companies Act, 1956.

(d) Yes.

(e) Government have taken a decision that the bank should be nationalised.

Andaman and Nicobar Islands

*1430. **Shri D. C. Sharma :** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that no Social Welfare Scheme has been started in the Andaman and Nicobar Islands; and

(b) if so, the reasons therefor ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) No, Sir. ¶

(b) The question does not arise.

Scheduled Castes/Tribes

*1431. **Shri Bheekha Bhai :** Will the Minister of Home Affairs be pleased to state: ¶

(a) whether any note has been sent to the Education Ministry and the State Governments that candidates from those Castes and Tribes which have now been included in the Scheduled Castes and Scheduled Tribes' lists by the enactment of the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1956 be given all educational and other benefits during the current year; and

(b) if so, whether a copy of the circular letter will be laid on the Table ?

The Minister in the Ministry of Home Affairs (Shri Datar) : (a) No, Sir. ¶

(b) Does not arise.

भूतपूर्व आजाद हिन्द फौज के कर्मचारी

*१४३२ श्री भक्त वर्मान : क्या प्रति-रक्षा मंत्री ३ सितम्बर, १९५५ के तारांकित प्रश्न संख्या १३९९ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) आजाद हिन्द फौज के कितने अधिकारियों व सैनिकों को केन्द्रीय सरकार के विभिन्न सैनिक व असैनिक विभागों में नियुक्त किया जा चुका है;

(ख) उक्त फौज के कितने व्यक्तियों को विभिन्न राज्य सरकारों द्वारा नौकरियां दी गयी हैं ;

(ग) अन्य संस्थाओं द्वारा उस फौज के कितने व्यक्तियों को अब तक रोजगार प्राप्त हुआ है ;

(घ) आजाद हिन्द फौज के कितने अधिकारी व सैनिक ऐसे हैं जिन्हें अभी तक किसी भी रोजगार पर नहीं लगाया जा सका है ;